## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UN-STARRED QUESTION No. 2293

TO BE ANSWERED ON 11.12.2015

#### HONORARIUM AND APPOINTMENT OF ANGANWADI WORKERS

#### 2293. DR. BANSHILAL MAHATO: SHRI HARISH MEENA: SHRI P.K.BIJU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the number of posts of Anganwadi Workers (AWWs)/supervisors are lying vacant in the country, if so, the details thereof and the reasons therefor along with the corrective measures taken to fill up the vacant posts;
- (b) the present wage structure of AWWs;
- (c) whether the Union Government has revised the honorarium to AWWs and issued any guidelines to State Governments for their appointment and if so, the details thereof;
- (d) whether several State Governments have not revised the honorarium of AWWs and violated guidelines for their appointment;
- (e) if so, the details thereof; and
- (f) the steps taken or proposed to be taken by the Union Government to ensure compliance of revision/guidelines by the State Governments?

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a):The details of number of posts of Anganwadi Workers (AWWs)/ Supervisors sanctioned, in position and vacant in the country as on 30.09.2015 are as under :

	Sanctioned	In-position	Vacant
Anganwadi Workers (AWWs)	14,00,000	12,82,965	1,17,035
Supervisors	55,187	35,432	19,755

As per Schematics norms of the ICDS Scheme, Government of India is responsible for the Planning & Policy issues whereas State Governments are responsible for the implementation of the Scheme. The reasons for shortage of Anganwadi workers and supervisors across the country are largely due to administrative, procedural and legal delays in filling-up of vacant posts by the State Governments/ UT Administrations. Ministry of WCD has repeatedly impressed upon the State Governments/ UT Administrations to take all required measures for early filling-up vacant positions.

(b): Anganwadi Workers & Helpers are "honorary workers" from the local community who come forward to render their services, on part time basis, in the area of child care and development. They are paid a fixed honorarium per month as decided by the Government from time to time.

Presently, Angnawadi Workers and Anganwadi Helpers are paid honorarium @ Rs. 3000/- per month and Rs.1500/- per month respectively w.e.f. 01-04-2011. The honoraria of Anganwadi Workers of Mini- Anganwadi Centres has been revised from Rs.1500/- to Rs.2250/- per month w.e.f. 04-07-2013. Apart from these, additional amount of honoraria are also paid by most of the State Governments / UT Administrations from their own resources. A State-wise details is **at Annex-I**.

- (c): The honorarium of Anganwadi Workers was revised in 2011. The Government of India issued guidelines on 01.08.1975 & 22.08.1975 for appointment of Anganwadi Worker which inter-alia provide that an Anganwadi Worker should be a lady (18-44 years) from the local village and acceptable in the local community. However, these guidelines were modified on 22.10.2012 under Strengthening and Restructuring of ICDS Scheme by prescribing minimum qualification of Matriculation and age limit of 18-35 years for appointment of Anganwadi Worker.
- (d) to (f): The guidelines issued by Government of India for revision of Honorarium paid for the Anganwadi Worker/ Anganwadi Helper at the rates mentioned in para (b) above are being followed by all the States/UTs, as per the available information.

### Annexure-I

### Statement indicating additional monthly honorarium paid to AWWs/AWHs by the States/UTs. from their own resources

S.No.	States/UTs	Additional honorarium given by States/UTs (In Rs.)			
		AWW	AWH		
1	Tamilnadu	5940 (non-standardized scale of pay that	3532 (non-standardized scale of pay that		
		includes pay-2500, GP-500,HRA-	includes pay-1300, GP-300,HRA-		
		500,CCA-180,MA-100 & DA-2160)	500,CCA-180,MA-100 & DA-1152)		
2	Goa	3000-4200	1700-2300		
3	Tripura	2865	1924		
4	Sikkim	2225	1500		
5	Delhi	2000 p.m. as addl. honorarium + 300 p.m.	1000 p.m. as addl. honorarium +150 p.m.		
		as 10% cost share of honorarium	as 10% cost share of honorarium		
6	Andaman & Nicobar	2000	1500		
7	Madhya Pradesh	2000	1000		
8	Karnataka	2000	1000		
9	Haryana	2500	1000		
10	Lakshdweep	1600	1000		
11	Chandigarh	1600	800		
12	Punjab	2000	1000		
13	Uttarakhand	1500	750		
14	West Bengal	1300	1300		
15	Rajasthan	1330	815		
16	Gujarat	1250	600		
17	Maharashtra	1050	500		
18	Kerala	2000	2000		
19	Daman & Diu	1000	600		
20	Dadra Nagar Heveli	1000	600		
21	Chhattisgarh	1000	500		
22	Andhra Pradesh	1200	700		
23	Jharkhand	700	350		
24	Jammu & Kashmir	600	340		
25	Assam	1000	500		
26	Odisha	1000	500		
27	Himachal Pradesh	300	200		
28	Puducherry	600	300		
29	Uttar Pradesh	200	100		
30	Manipur	100	50		
31	Meghalaya	Nil	Nil		
32	Bihar	Nil	Nil		
33	Arunachal Pradesh	Nil	Nil		
34	Nagaland	Nil	Nil		
35	Mizoram	Nil	Nil		
36.	Telangana	4000 (w.e.f. 1.3.2015)	3000 (w.e.f. 1.3.2015)		